

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Competition Appeal (AT) No. 51 of 2019

IN THE MATTER OF:

National Consumers Co-operative Federation of India Ltd. ...Appellant

Vs

New Town Electric Supply Company Ltd. & Ors. Respondents

Present:

**For Appellant: Ms. Manju Agarwal, Mr. Bajrang Manet and
 Mr. Ankit Kohli, Advocates.**

**For Respondents: Mr. Sujoy Mondal and Mr. Tavish B. Prasad,
 Advocates for R-1&2.**

ORDER

13.01.2020: Notice has been served on the parties. The Respondents are allowed two weeks' time to file reply affidavit. Rejoinder, if any, may be filed within two weeks thereof in respective appeals.

Appeals are admitted for hearing.

Post these appeals 'for hearing' on **12th February, 2020**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

am/sk